- (xviii) Textiles, Apparels and Garments
- (xix) Tourism, Hospitality and Travel Trade
- (xx) Transportation, Logistics, warehousing and packaging etc.

The roadmap for skill development in each of these sectors is in various stages of development.

(c) Does not arise.

Irregularities by NGOs

- 579. SHRI AVINASH RAI KHANNA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government proposes to restructure the process of granting allocation to Non-Governmental Organisations in view of large scale irregularities reported to Government, if so, the details thereof;
- (b) the details of representations received by Government against NGOs in the past six months; and
 - (c) the corrective action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. With a view to impart greater transparency and expeditiousness in the sanctioning of Grants-in-Aid to Non Governmental Organisations (NGOs), the process of submission of application and subsequent process has been made online mandatory from the financial year 2014-15.

- (b) Details of representations received against NGOs in the past six months are given in Statement (*See* below).
- (c) The following corrective steps have been taken/proposed to be taken to check embezzelement of Government grants by NGOs:
 - Funds are released to the NGOs after receipt of recommendation of the State Level Grant-in-Aid Committee, Inspection Reports, Utilization Certificate and Audited Accounts.
 - (ii) Surprise inspections of the NGOs by the officers of the Ministry.
 - (iii) The schemes/programmes implemented through NGOs are also monitored by respective State Government / UT Administrations.
 - (iv) The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, *inter alia*, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes.
 - (v) In the event of proven misappropriation of fund by an NGO, the Ministry initiates action to blacklist the NGO.

Statement

Details of representations/ complaints received against NGOs in the past six months (1.5.2014 to 31.10.2014) and corrective action taken by Government in this regard

Sl. No.	Complaint received form	Against (Name of NGO)	Date	Regarding	Present Status
1.	Shri R. Manikyala Rao, Hyderabad (Telangana)	Social Transperamation and Rural Technology, Hyderabad, Ranga Reddy District (Telangana)	29.10.2014	Allegation <i>inter alia</i> is that it is receiving grant-in-aid by fraudulent methods and that the deaddiction centre is not functioning	On the basis of an earlier complaint received in April, 2014 the District Collector, Ranga Reddy Distt. informed that the IRCA run by this organization was found functioning.
					The De-addiction Centre run by the above-said organization was also inspected by official of the Ministry on 28.4.2014. The Centre was found working satisfactorily.
					The complaint received recently is being examined.
2.	Shri Raghu Nath Sahoo, Treasury, Mahabir Taining and Research Centre for Rural Development & Shri Raghu Nath Panda, Secretary, Mahabir Training and Research Centre for Rural Development	Mahabir Training and Research Centre for Rural Development, Ichharpur, Bhadrak, Odisha	27.8.2014	Formation of fake Managing Governing body	The State Government of Odisha has been requested to have the matter inquired into and furnish report.